IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-355/ND/2017

In the matter of:

Amit Gupta

.. PETITIONER

Vs.

SAG Infras. Developers (P) Ltd & Ors.

... RESPONDENT

SECTION:

Under Section 241/242

Order delivered on 11.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

. =

For the Respondent/Corporate Debtor: -

For the Intervener

:

ORDER

Due to paucity of time arising out of sitting in the Special Bench, the matter was not able to be taken up. Hence, the same is adjourned to 31.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 11.12.2017